

ITEM NO.15

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
10339-10340/2015

(Arising out of impugned final judgment and order dated 21/07/2014
in GA No. 946/1982, 21/07/2014 in CRLAP No. 182/1982 passed by the
High Court Of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BIR SINGH & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 09/07/2015 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Vikrant Yadav, Adv.
For Mr. Gaurav Dhingra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar